## Central Administrative Tribunal Madras Bench

#### OA 310/00699/2015

# Dated Wednesday the 31st day of October Two Thousand Eighteen

#### PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

M. Aaron No. 462/10, TNHB Flats 7<sup>th</sup> Main Road, Shanthi Colony Anna Nagar, Chennai – 40.

.. Applicant

By Advocate M/s. V.P. Raju R. Ramesh

#### Vs.

1. Union of India

Rep. by the Chief Commissioner of Central Excise O/o The Chief Commissioner of Central Excise Chennai Zone.
26/1, Mahatma Gandhi Road
Nungambakkam, Chennai 600 034.

2. The Deputy Commissioner (CCA)

O/o. The Chief Commissioner of Central Excise Chennai Zone. 26/1, Mahatma Gandhi Road

Nungambakkam, Chennai 600 034.

.. Respondents

By Advocate Mr. K. Umesh Rao

### **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter is taken up for hearing, counsel for the applicant is not present eventhough the matter is posted under the caption for dismissal. It is noted that even on previous hearings i.e. on 14.08.2018, 10.10.2018 the applicant was not present. It seems that applicant is not interested in prosecuting the matter. Accordingly, the OA is dismissed for non-prosecution with costs. Interim order granted on 27.05.2015 will stand vacated.

(T. Jacob) (P. Madhavan)
Member (A) 31.10.2018 Member(J)